

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.49825/2023

(Arising out of impugned final judgment and order dated 02-12-2022 in ITA No. 502/2022 passed by the High Court Of Delhi at New Delhi)

COMMISSIONER OF INCOME TAX (INTERNATIONAL TAXATION) Petitioner

VERSUS

INTELSAT CORPORATION Respondent(s)

(With IA No.263146/2023-CONDONATION OF DELAY IN FILING and IA No.263147/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. N. Venkatraman, ASG
 Mr. Raj Bahadur Yadav, AOR
 Mr. Rupesh Kumar, Adv.
 Mr. Akshay Nain, Adv.
 Mr. Rajeev Ranjan, Adv.
 Mrs. Sunita Sharma, Adv.
 Mrs. Gargi Khanna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice on the application for condonation of delay in filing the petition and on the Special Leave Petition.
- 2 Tag with Civil Appeal No 7363 of 2009.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar